

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**



Hearing through video conferencing

O.A./61/993/2020

(Diary No. 3990 of 2020)

This the 06<sup>th</sup> day of November, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Harjot Singh, aged 22 years, S/o Late Sh. Rangeel Singh, R/o Makhanpur, R.S. Pura, District Jammu.
2. Sukhdev Singh, Age 29 years, S/o Late Sh. Jagdish Singh, R/o Mulass, Tehsil Mahore, District Reasi.
3. Waqar Younis Age 27 years, S/o Late Sh. Kabir Hussain R/o Draba, Tehsil Surankote, District Poonch.
4. Gurpreet Singh Age 29 years, S/o Late Sh. Madan Singh, R/o Raipur Gujran, Tehsil R.S. Pura, District Jammu.
5. Kashish Singh Age 27 years, S/o Sh. Ujal Singh, R/o Mohalla Khorinar, Ward No. 6, Poonch.
6. Ghafoor Ahmed Age 29 years, S/o Mohd. Khaliq Khan R/o Gulhutta Tehsil Mendhar, District Poonch.
7. Tahir Shafiq Age 28 years, S/o Late Mohd. Shafiq R/o Kotan, Tehsil Mendhar District Poonch.

.....Applicants

(Advocate: Mr. Abhinav Sharma)

**Versus**

1. Union Territory of Jammu and Kashmir, through Commissioner/Secretary to Govt., Home Department, Civil Secretariat, Jammu.
2. Secretary to Govt., General Administrative Department, Civil Secretariat, Jammu.
3. Director General of Police, J&K, , Jammu.

.....Respondents

(Advocate:- Mr. Rajesh Thappa, Deputy Advocate General)

**O R D E R**  
**[O R A L]**

**Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -**

Learned counsel for the applicants submit that the matter pertains to appointment on compassionate grounds of the applicants and he seeks a direction to the respondents to dispose of the claims of the applicants for appointment on compassionate grounds which is pending before Respondent No. 2 and 3 within shortest time possible as the applicants are on the verge of the starvation.

2. Looking to the limited prayer made by the learned counsel for the applicants, the OA is disposed of with the direction to the respondents to consider the case of the applicants for appointment on compassionate grounds by passing a reasoned and speaking order and communicate the decision so taken to the applicants within a period of one month from the date of receipt of certified copy of this order. The respondents are also directed to treat the OA as a representation for consideration of the claim of the applicants.

3. It is made clear that we have not entered into the merits of the case.

4. No order as to cost.

(ANAND MATHUR.)  
MEMBER (A)

*Arun/-*

(RAKESH SAGAR JAIN)  
MEMBER (J)